

F. No. 5 (9)2017/CLA/DO Mumbai/RCD/FSSAI
Food Safety and Standards Authority of India
(A Statutory body under Ministry of Health & Family Welfare, Government of India)
(Regulatory Compliance Division)
FDA Bhawan, Kotla Road, New Delhi-110002

Dated the, 11th January, 2021

To,

1. The Commissioner of Food Safety of All States/UTs
2. All Central Licensing Authorities (Delhi/Mumbai/Chennai/Kolkata/Guwahati)

Subject: - Addendum to the Guidelines on requirement of 'No Objection Certificate (NOC)' from the Central Ground Water Authority (CGWA) for grant/renewal/product modification of FSSAI License-Reg.
Reference:- FSSAI letter of even No. dated 02nd January, 2018.

Sir/Madam,

Please refer to directions issued on the above subject vide letter of even No. dated 02nd January, 2018.

2. In this regard, in view the 'Guidelines to control and regulate ground water extraction in India' vide Notification Number 3289(E) dated 24th September, 2020 (hereinafter referred as '**the Notification**') and the Public Notice dated 26th October, 2020 issued by the CGWA (hereinafter referred as '**the Public Notice**'), the following provision *mutatis mutandis* is added at Para- (v) in the ibid instructions:

"(v) As per the Para-1.0 (v) of the Notification, "Micro and Small Enterprises drawing ground water less than 10 cum/day" are exempt from seeking No Objection Certificate for ground water extraction and accordingly, the FBOs which fall under **Micro & Small Enterprise category** and the groundwater withdrawal for the project is less than 10 cum/day (~10 KLD) are exempted from obtaining NOC from the CGWA or the respective State Ground Water Authority **for grant/renewal/product modification of FSSAI License.**

However, such FBOs shall be required to upload the **Self-Declaration** in the prescribed format attached herewith as **Annexure-A** while applying for grant/renewal/modification of FSSAI State as well as Central License as the case may be. The said exemptions shall be available to all the eligible FBOs across the country including for the States/ UTs that have come out with their own groundwater abstraction guidelines/legislations and have their respective State Ground Water Authorities."

3. The above guidelines are applicable with immediate effect and all the pending applications for obtaining new/renewal/modification of FSSAI licenses may be examined and processed by the concerned Licensing Authorities accordingly.

Issued with the approval of the Competent Authority.

Encl. Annexure-A.

Copy to:-

CITO, FSSAI-for uploading on FSSAI website immediately.

Yours sincerely,



(Shobhit Jain)

Executive Director (Compliance Strategy)

**DECLARATION TO BE SUBMITTED BY FOOD BUSINESS OPERATORS EXTRACTING
GROUND WATER**

BEFORE THE FOOD SAFETY AND STANDARDS AUTHORITY OF INDIA

SELF-DECLARATION

I (NAME) SON/DAUGHTER OF..... AGED
ABOUT..... YEARS, RESIDENT OF AS
[Proprietor/Partner/Director/Authorized Signatory of M/S.....
located at..... (Details of the FBO premises) OF
(Name of the State/UT) HEREBY SOLEMNLY AFFIRM AND DECLARE AS UNDER:

1. That the present declaration is submitted by me in my capacity as an authorized person/applicant on behalf of M/s.....
..... (Name and Address of the FBO) vide FSSAI application reference number.....
2. That the firm falls under Micro & Small Enterprise category and the groundwater withdrawal for the project is less than 10 KLD and is exempted from NOC from CGWA as per the conditions of the Public Notice viz. 'Guidelines to control and regulate ground water extraction in India' vide Notification Number 3289(E) dated 24th September, 2020, issued by the CGWA.
3. That as and when the groundwater withdrawal at the FBO premises exceeds 10 KLD, the FBO shall apply for the NOC from CGWA as per the terms and conditions of the above Notification and will inform and submit the NOC issued by the CGWA to the concerned State/Central Licensing Authority.
4. The contents of the above affidavit are true to the best of my knowledge and belief and that it conceals nothing and that no part of it is false. I understand that if any information furnished by me is found to be false, FSSAI can take punitive action against me as per the provisions of FSS Act, 2006 and Rules/Regulations made thereunder.

Place.....

On the day of20...

Proprietor/Partner/Director/Authorized Signatory
(Along with the Seal of the FBO)